

GOVERNMENT OF INDIA

MINISTRY OF DEFENCE

RAJYA SABHA

QUESTION NO 16.03.2011

ANSWERED ON

CBI INVESTIGATION INTO ADARSH CO OPERATIVE HOUSING SOCIETY SCAM

299

SHRI RAMDAS AGARWAL

Will the Minister of DEFENCE be pleased to state :-

to answer to Unstarred Question 2373 given in Rajya Sabha on 1 December, 2010 and state:

(a) how much time the Central Bureau of Investigation (CBI) is likely to take to complete investigation into the Adarsh Co-operative Housing Society Scam so as to fix responsibility on the persons who have allowed 40 per cent of civilians to become members of the Society for allotting flats instead of giving all the flats to Kargil veterans and widows; and

(b) what action Government proposes to take or have taken so far against guilty persons involved in this matter?

ANSWER

MINISTER OF DEFENCE

(SHRI A.K. ANTONY)

(a) & (b): A Statement is laid on the Table of the House.

STATEMENT IN RESPECT OF PARTS (a) & (b) OF RAJYA SABHA STARRED QUESTION NO. 299 FOR 16.3.2011 REGARDING CBI INVESTIGATION INTO ADARSH CO-OPERATIVE HOUSING SOCIETY SCAM.

(a) Central Bureau of Investigation (CBI) had registered a Preliminary Enquiry (PE) on 15.11.2010 into the alleged irregularities in the allotment of land to Adarsh Co-operative Society in Mumbai and construction of High rise building on it. The PE has been completed and a regular case has been registered by CBI on 29.1.2011 against 13 persons under various Sections of Indian Penal Code and Prevention of Corruption Act, 1988. Searches have been conducted at 13 places and large number of documents have been seized. Investigation is in progress.

(b) Action will be taken on the basis of the findings of the investigation.